

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

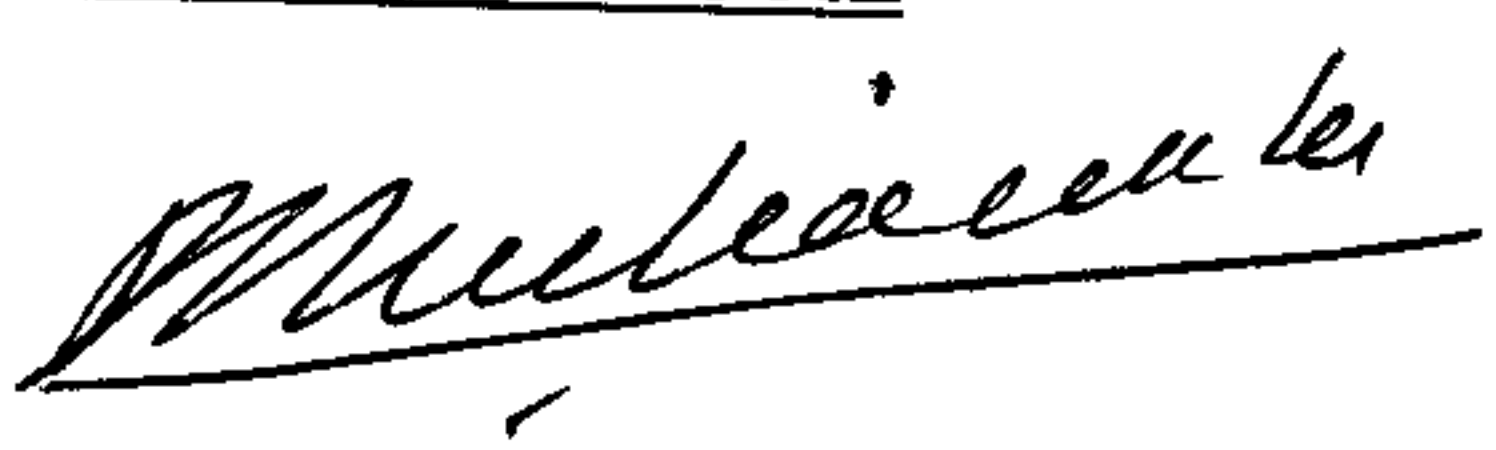
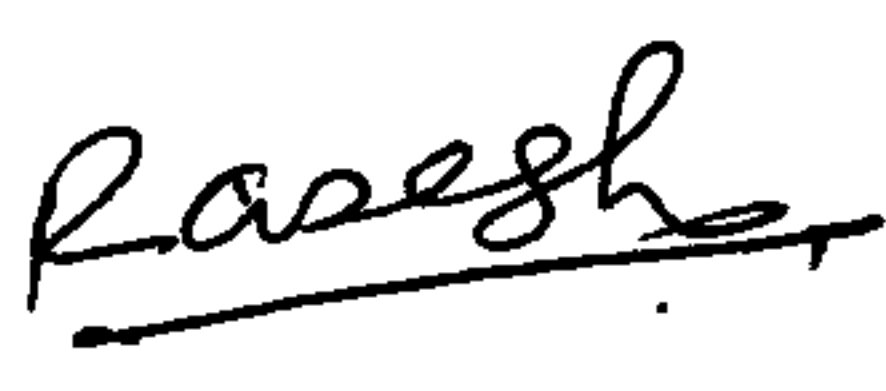

IA 244 of 2017 with C.P. (I.B) No. 200/7/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Dharmendra Dhelariya RP

Section of the Companies Act: Section 60 (5) (c) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT	
2.	RASESH PARIKH	Advocate	Respondent Respond Applicant	
3.	VISHNU SHRIRAM i/b Phoenix Legal	Advocate	Applicant	

ORDER

Advocate Mr. Vishnu Shriram i/b Phinix Legal is present for the Applicant. Advocate Mr. Rashesh Parikh and Advocate Mr. Pavan Godiawala are present for the Respondent.

The applicant has filed its rejoinder today itself by serving an advance copy to the Ld. Lawyer appearing on behalf of RP as well as newly impleaded Respondent.

The Original Applicant in IA No. 244/2018, is directed to make an amendment in the cause title in IA No. 244/2018.

List the matter on 31.08.2018.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 9th day of August, 2018